

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 52/82-ALC4/2009 MEETING DATE : 23.03.2010

The Meeting No.52/82 in the year 2009-10 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2004-09 pertaining to products falling in Chapter 29 and 30 was held on 23.03.2010 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri Shaish Kumar, IA, DIPP
2. Shri D.N. Mathur, Dy. IA, Department of Pharmaceuticals
3. Shri M. Mitra, Dy. Drugs Controller (I), DCGI
4. Shri Shyam Lal, FTDO

At the outset, minutes of Norms Committee Meeting No. 49/82 dated 02.03.2010 and 50/82 meeting dated 09.03.2010 were ratified by the Committee.

Case No.B-512	M/S Yasho Industries Pvt. Ltd.
Norms Committee Meeting No.52/82	F.No.01/83/050/00646/AM08 F.No.01/83/050/01077/AM07
Meeting Date:23.03.2010	RA F.No.03/95/040/00281/AM08 RA F.No.03/95/040/01183/AM07
Adv.Lic.No.0310433842 dated 25.06.2007 Adv.Lic.No.0310413968 dated 29.12.2006	
Committee decided to defer case for 20.04.2010 for comments of Department of C&PC.	

Case No.B-513	M/S J.S. Chemicals
Norms Committee Meeting No.52/82	F.No.01/82/050/01179/AM09
Meeting Date:23.03.2010	RA F.No.52/24/040/00019/AM09
Adv.Lic.No.5210024577 dated 21.10.2008	
Committee decided to defer case for 20.04.2010 for comments of Department of C&PC.	

Case No.B-514	M/S Wockhardt Ltd
Norms Committee Meeting No.52/10	F.No. 01/83/050/01037/AM03 F.No.01/83/050/01396/AM03 F.No.01/83/050/01441/AM03 F.No.01/82/162/00043/AM10
Meeting Date:23.03.2010	RA F.No.03/24/040/01637/AM03

	RA F.No.03/24/040/01942/AM03 RA F.No.03/24/040/01916/AM03 RA F.No.03/24/040/00076/AM04													
Adv.Lic.No.0310175096 dated 30.12.2002 Adv.Lic.No.0310184492 dated 18.02.2003 Adv.Lic.No.0310185265 dated 25.02.2003 Adv.Lic.No.0310199778 dated 05.05.2003														
Committee considered case as per agenda. Committee was informed that Deptt. Of Bio-tech had recommended the proposal of the firm in principal subject to the condition that the enzymes to be imported are free of any Genetically modified organism/nucle acid etc. to be certified by the suppliers from the country of origin interalia indicating that the input materials namely Denimax/indiage are genetically engineered enzymes and as such their import provisions pertaining to Bio safety and under the rules the import of such engineered enzymes as permitted only after the approval of Genetic Engineering approval Committee (GEAC) under the Ministry of Environment and Forest and accordingly firm may be asked to take the necessary clearance from the GEAC for importing the Engineered Enzymes into the country. Committee while considering the cases in its meeting held on 19.02.2004 decided that the firm may be advised to obtain NOC/clearnnc from Ministry of Environment and Forests. The firm has not been able to send the above referred clearance/NOC from Ministry of E&F till date. The above referred licences date back to 2002 and 2003 and are not valid at present for import/export. The firm has stated that the company is status holder Trading House and submitted copy of Trading House Certificate. They have stated to have fulfilled the export obligation in 2003 and redemption of these licences is pending in the office of Zonal Jt. DGFT, Mumbai because of non fixation of norms. The informed that they visited Ministry of Environment and Forests various times, but they have not received the co-operation of said Ministry. They have further informed that their annual export turn over is Rs.500 Crores. Committee after detailed deliberations and taking submission of the firm to the effect that export and import have been completed long back, Committee felt that at this stage, NOC from Ministry of Environment and Forests need not be insisted. It was, therefore, decided to clear these cases on the line of M/S Biostadt India Ltd as per details below or as applied by the firm which is lower.														
<table><tr><td>Export product</td><td>Export Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td rowspan="2">Environ AC</td><td rowspan="2">1 kg.</td><td>1.</td><td>Biofixation NIP GG Powder</td><td>0.177 kg.</td></tr><tr><td>2.</td><td>Lithothmme Granular Mixture</td><td>0.973 kg.</td></tr></table>	Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Environ AC	1 kg.	1.	Biofixation NIP GG Powder	0.177 kg.	2.	Lithothmme Granular Mixture	0.973 kg.	
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed										
Environ AC	1 kg.	1.	Biofixation NIP GG Powder	0.177 kg.										
		2.	Lithothmme Granular Mixture	0.973 kg.										
RA concerned may take further necessary action as per above decision of NC.														

Case No.B-514A	M/S Halcyon Labs Pvt. Ltd.
Norms Committee Meeting No.52/10	F.No.01/82/162/00702/AM10
Meeting Date: 23.03.2010	RA F.No.03/85/039/00001/AM07 RA F.No.03/85/039/00002/AM07

	RA F.No.03/85/039/00002/AM08 RA F.No.03/84/039/00001/AM02																									
Adv.Lic. No.0310377498 dated 25.04.2006 Adv.Lic. No.0310381457 dated 23.05.2006 Adv.Lic. No.0310448539 dated 31.10.2007 Adv.Lic. No.0310097156 dated 10.08.2001																										
Committee considered case as per agenda and observed that PRC in its 07/10 meeting held on 06.01.2010 has condoned the lapse of the firm by making exports against Annual Advance Licences on the basis of adhoc norms fixed by ALC against advance licence issued under para 4.7 of HBP. Committee after detailed deliberations, Committee in light of decision taken in 5/82 meeting held on 29.04.2008 and 14/08 meeting held on 07.08.2007 and in consultation with technical authority present in meeting, decided to fix the norms as per details below: Adv.Lic. No.0310377498 dated 25.04.2006 Adv.Lic. No.0310381457 dated 23.05.2006 Adv.Lic. No.0310097156 dated 10.08.2001 <table><tr><td>Export product</td><td>Export Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>Clobetasol Propionate BP</td><td>1 kg.</td><td>1.</td><td>Betamethasone Base BP</td><td>1.19 kg</td></tr></table> Adv.Lic. No.0310448539 dated 31.10.2007 <table><tr><td>Export product</td><td>Export Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>Clobetasol Propionate BP</td><td>1 kg.</td><td>1.</td><td>Betamethasone Base BP</td><td>1.19 kg</td></tr><tr><td>Dexamethasone Sodium Phosphate</td><td>1 kg.</td><td>1.</td><td>Dexamethasone</td><td>0.80 kg</td></tr></table> RA concerned may take further necessary action as per above decision of NC.		Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Clobetasol Propionate BP	1 kg.	1.	Betamethasone Base BP	1.19 kg	Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Clobetasol Propionate BP	1 kg.	1.	Betamethasone Base BP	1.19 kg	Dexamethasone Sodium Phosphate	1 kg.	1.	Dexamethasone	0.80 kg
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed																						
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Clobetasol Propionate BP	1 kg.	1.	Betamethasone Base BP	1.19 kg																						
Dexamethasone Sodium Phosphate	1 kg.	1.	Dexamethasone	0.80 kg																						

Case No.A-227	M/S Gitanjali Chemicals Pvt. Ltd.
Norms Committee Meeting No.52/82	F.No.01/82/162/01033/AM10
Meeting Date:23.03.2010	RA F.No.03/94/040/01276/AM09
Adv.Lic.No.0310465769 dated 19.03.2008	
Committee decided to defer case for 20.04.2010 for comments of Department of C&PC.	

1	Case No.:567/24/83-ALC1/2007	Party Name:SHREE GANESH REMEDIES PVT.LTD.	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
			Lic.No/Date:3410018711	

HQ File :01/83/050/00243/AM08/	RLA File :34/24/040/00166/AM07/	03.05.2007	Defer
Decision :Committee decided to defer case for 18.05.2010 for comments of Department of Pharmaceuticals.			Date:18.05.2010

2

Case No.:811/24/83-ALC1/2007	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Approved	
HQ File :01/83/050/00790/AM08/	RLA File :03/95/040/00272/AM08/	Lic.No/Date:0310435349 09.07.2007		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 26/83 meeting held on 04.10.2006 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
3,5-Diamino Benzoic Acid	1 Kg.	1.	Benzoic Acid	2.000 kg
		2.	Caustic Soda Flakes	0.790 kg
RA concerned may take further necessary action as per above decision of NC.				

3	Case No.:17/46/82-ALC4/2007	Party Name:ARCH PHARMALABS LTD	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/00571/AM08/	RLA File :03/94/040/01117/AM08/	Lic.No/Date:0310461019 14.02.2008	Defer Date:18.05.2010
	Decision : Committee decided to defer case for 18.05.2010 for comments of Department of Pharmaceuticals.			

4	Case No.:62/9/83-ALC1/2008	Party Name:EXON LABORATORIES PVT LTD	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/83/050/00234/AM09/	RLA File :03/94/040/01245/AM08/	Lic.No/Date:0310466401 27.03.2008	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of Pharmaceuticals.			

5	Case No.:39/9/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Approved
	HQ File :01/82/050/00272/AM09/	RLA File :03/94/040/01345/AM08/	Lic.No/Date:0310466954 01.04.2008	
	Decision : Committee considered case as per agenda and observed that Ministry of Environment and Forests (Ozone Cell) have given their No Objection Certificate for import of Zephex 134a (1,1,1,2 Tetrafluoroethane) (HFA 134A Propolen) vide their O.M. No.11/10/2008-OC dated 04.03.2010. It was, therefore, in light of written comments forwarded by DOP vide their U.O. No.35011/101/2008-PI-III dated 03.12.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Aerobud 100mcg Inhaler (200MD) with 50mcl Aerosol Valve (Budesonide inhaler 100mcg (200MD)) with 50 mcl Aerosol Valve)	1 No.	1.	Budesonide	0.02 gm.
		2.	Aerosol Valves 50mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	14.4 gm.
Aerobud 200mcg Inhaler (200MD) with 50mcl Aerosol Valve (Budesonide inhaler 200mcg (200MD)) with 50 mcl Aerosol Valve)	1 No.	1.	Budesonide	0.04 gm.
		2.	Aerosol Valves 50mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	14.4 gm.
Aerobud 100mcg Inhaler (200MD) with 58mcl Aerosol Valve (Budesonide inhaler 100mcg (200MD)) with 58 mcl Aerosol Valve)	1 No.	1.	Budesonide	0.02 gm.
		2.	Aerosol Valves 58mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	18.2 gm.
Aerobud 200mcg Inhaler (200MD) with 58mcl Aerosol Valve (Budesonide inhaler 200mcg (200MD)) with 58 mcl Aerosol Valve)	1 No.	1.	Budesonide	0.04 gm.
		2.	Aerosol Valves 58mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	18.2 gm.
Aerobud 200mcg Inhaler	1 No.	1.	Budesonide	0.04 gm.

(200MD) with 63mcl Aerosol Valve (Budenoside inhaler 200mcg (200MD)) with 63 mcl Aerosol Valve (Contains Zephex 134 A & Ethanol)		2.	Aerosol Valves 63 mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Acuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	15.5 gm.
		6.	Ethanol	2.73 gm.
Aerobud 100mcg Inhaler (300MD) with 40mcl Aerosol Valve (Budenoside inhaler 100mcg (300MD)) with 40 mcl Aerosol Valve)	1 No.	1.	Budenoside	0.03 gm.
		2.	Aerosol Valves 40mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Acuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	17.0 gm.
Aerobud 200mcg Inhaler (300MD) with 40mcl Aerosol Valve (Budenoside inhaler 200mcg (300MD)) with 40 mcl Aerosol Valve)	1 No.	1.	Budenoside	0.06 gm.
		2.	Aerosol Valves 40mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Acuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	17.0 gm.
Salbutamol 100mcg Inhaler (200MD) with 50mcl Aerosol Valve (Asthavent 100 mcg inhaler (200MD)) with 50 mcl Aerosol Valve)	1 No.	1.	Salbutamol	0.02 gm.
		2.	Aerosol Valves 50mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Acuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	14.4 gm.
Salbutamol 100mcg Inhaler (200MD) with 58mcl Aerosol	1 No.	1.	Salbutamol	0.02 gm.
		2.	Aerosol Valves 58mcl	As per packing

Valve (Asthavent 100 mcg inhaler (200MD)) with 58 mcl Aerosol Valve)				policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	18.2 gm.
Salbutamol 300mcg Inhaler (300MD) with 40mcl Aerosol Valve (Asthavent 100 mcg inhaler (300MD)) with 40 mcl Aerosol Valve)	1 No.	1.	Salbutamol	0.03 gm.
		2.	Aerosol Valves 40mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	17.00 gm.
Beclate 50mcg Inhaler (200MD) with 63mcl Aerosol Valve (Beclomethasone Dipropionate-50 mcg inhaler (200MD)) with 63 mcl Aerosol Valve)	1 No.	1.	Beclomethasone Dipropionate	0.01 gm.
		2.	Aerosol Valves 63mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	17.74 gm.
		6.	Ethanol	0.455 gm.
Beclate 100mcg Inhaler (200MD) with 63mcl Aerosol Valve (Beclomethasone Dipropionate-100 mcg inhaler (200MD)) with 63 mcl Aerosol Valve)	1 No.	1.	Beclomethasone Dipropionate	0.02 gm.
		2.	Aerosol Valves 63mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	17.30 gm.
		6.	Ethanol	0.91 gm.
Beclate 200mcg Inhaler (200MD) with 63mcl Aerosol	1 No.	1.	Beclomethasone Dipropionate	0.04 gm.
		2.	Aerosol Valves 63mcl	As per packing

Valve (Beclomethasone Dipropionate-200 mcg inhaler (200MD)) with 63 mcl Aerosol Valve)		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	16.4 gm.
		6.	Ethanol	1.82 gm.
Beclate 250mcg Inhaler (200MD) with 63mcl Aerosol Valve (Beclomethasone Dipropionate-250 mcg inhaler (200MD)) with 63 mcl Aerosol Valve)	1 No.	1.	Beclomethasone Dipropionate	0.05 gm.
		2.	Aerosol Valves 63mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	15.9 gm.
		6.	Ethanol	2.27 gm.

The above norms have been ratified by NC subject to the following conditions:-

1. The quantity of HFA 134-A Propellant Gas in the above norms is inclusive of 20% overages to compensate leakage, priming and non retrieval dose remaining inside the Can and allowance for shot weight variation. However no wastage is claimed for APIs by the firm.
2. The firm will maintain a separate record for the actual consumption of HFA 134-A Propellant Gas and will pay duty on the surplus quantity of gas remained unutilized, if any.

RA concerned may take further necessary action as per above decision of NC.

6	Case No.:79/9/83-ALC1/2008	Party Name:EXON LABORATORIES PVT LTD	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/83/050/00251/AM09/	RLA File :03/94/040/01323/AM08/	Lic.No/Date:0310466988 01.04.2008	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of Pharmaceuticals.			

7	Case No.:43/14/83-ALC1/2008	Party Name:EXON LABORATORIES PVT LTD	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/83/050/00413/AM09/	RLA File :03/94/040/00065/AM09/	Lic.No/Date:0310471590 19.05.2008	Defer Date:20.04.2010

Decision : Committee decided to defer case for 20.04.2010 for comments of Department of Pharmaceuticals.

8	Case No.:47/14/83-ALC1/2008	Party Name:EXON LABORATORIES PVT LTD	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/83/050/00417/AM09/	RLA File :03/94/040/00064/AM09/	Lic.No/Date:0310471586 19.05.2008	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of Pharmaceuticals.			

9	Case No.:12/17/82-ALC4/2008	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Approved																											
	HQ File :01/82/050/00736/AM09/	RLA File :09/24/040/00552/AM08/	Lic.No/Date:0910034576 11.07.2008	Defer Date:																											
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 13/08 meeting held on 31.07.2007 and in consultation with technical authority present in meeting, decided to ratify the norms on repeat basis under para 4.7 of HBP as per details below or as applied by the firm whichever is lower. <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>import items</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td rowspan="7">Acrylate (Methyl-3-Cyclopropyl Amino 2-(2,4-Dichloro-5-fluro benzyl acrylate)</td><td rowspan="7">1 kg</td><td>1.</td><td>2,4 Dichloro-5-fluoro acetophenone</td><td>0.765 kg</td></tr> <tr> <td>2.</td><td>Di-methyl carbonate</td><td>0.726 kg</td></tr> <tr> <td>3.</td><td>Sodium hydride</td><td>0.258 kg</td></tr> <tr> <td>4.</td><td>Toluene</td><td>1.10 kg</td></tr> <tr> <td>5.</td><td>Dimethyl formamide</td><td>0.396 kg</td></tr> <tr> <td>6.</td><td>Acetic Acid</td><td>0.264 kg</td></tr> <tr> <td>7.</td><td>Cyclopropylamine</td><td>0.180 kg</td></tr> </tbody> </table> RLA concerned may take further necessary action as per above decision of NC.				Export Product	Export Qty.	Sl.No.	import items	Quantity allowed	Acrylate (Methyl-3-Cyclopropyl Amino 2-(2,4-Dichloro-5-fluro benzyl acrylate)	1 kg	1.	2,4 Dichloro-5-fluoro acetophenone	0.765 kg	2.	Di-methyl carbonate	0.726 kg	3.	Sodium hydride	0.258 kg	4.	Toluene	1.10 kg	5.	Dimethyl formamide	0.396 kg	6.	Acetic Acid	0.264 kg	7.	Cyclopropylamine
Export Product	Export Qty.	Sl.No.	import items	Quantity allowed																											
Acrylate (Methyl-3-Cyclopropyl Amino 2-(2,4-Dichloro-5-fluro benzyl acrylate)	1 kg	1.	2,4 Dichloro-5-fluoro acetophenone	0.765 kg																											
		2.	Di-methyl carbonate	0.726 kg																											
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		7.	Cyclopropylamine	0.180 kg																											

10	Case No.:60/29/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Approved									
	HQ File :01/82/050/01142/AM09/	RLA File :03/94/040/00672/AM09/	Lic.No/Date:0310489879 10.10.2008										
	Decision : Committee considered case as per agenda and observed that Ministry of Environment and Forests (Ozone Cell) have given their No Objection Certificate for import of Zephex 134a (1,1,1,2 Tetrafluoroethane) (HFA 134A Propolen) vide their O.M. No.11/10/2008-OC dated 04.03.2010. It was, therefore, in light of written comments forwarded by DOP vide their U.O. No.35011/101/2008-PI-III dated 03.12.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Aerobud 100mcg Inhaler</td><td>1 No.</td><td>1.</td><td>Budenoside</td><td>0.02 gm.</td></tr> </tbody> </table>				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Aerobud 100mcg Inhaler	1 No.	1.	Budenoside
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed									
Aerobud 100mcg Inhaler	1 No.	1.	Budenoside	0.02 gm.									

(200MD) with 50mcl Aerosol Valve (Budesonide inhaler 100mcg (200MD)) with 50 mcl Aerosol Valve)		2.	Aerosol Valves 50mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	14.4 gm.
Aerobud 200mcg Inhaler (200MD) with 50mcl Aerosol Valve (Budesonide inhaler 200mcg (200MD)) with 50 mcl Aerosol Valve)	1 No.	1.	Budesonide	0.04 gm.
		2.	Aerosol Valves 50mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	14.4 gm.
Aerobud 100mcg Inhaler (200MD) with 58mcl Aerosol Valve (Budesonide inhaler 100mcg (200MD)) with 58 mcl Aerosol Valve)	1 No.	1.	Budesonide	0.02 gm.
		2.	Aerosol Valves 58mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	18.2 gm.
Aerobud 200mcg Inhaler (200MD) with 58mcl Aerosol Valve (Budesonide inhaler 200mcg (200MD)) with 58 mcl Aerosol Valve)	1 No.	1.	Budesonide	0.04 gm.
		2.	Aerosol Valves 58mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	18.2 gm.
Aerobud 200mcg Inhaler (200MD) with 63mcl Aerosol Valve (Budesonide inhaler	1 No.	1.	Budesonide	0.04 gm.
		2.	Aerosol Valves 63 mcl	As per packing policy

200mcg (200MD)) with 63 mcl Aerosol Valve (Contains Zephex 134 A & Ethanol)		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Acuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	15.5 gm.
		6.	Ethanol	2.73 gm.
Aerobud 100mcg Inhaler (300MD) with 40mcl Aerosol Valve (Budenoside inhaler 100mcg (300MD)) with 40 mcl Aerosol Valve)	1 No.	1.	Budenoside	0.03 gm.
		2.	Aerosol Valves 40mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Acuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	17.0 gm.
Aerobud 200mcg Inhaler (300MD) with 40mcl Aerosol Valve (Budenoside inhaler 200mcg (300MD)) with 40 mcl Aerosol Valve)	1 No.	1.	Budenoside	0.06 gm.
		2.	Aerosol Valves 40mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Acuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	17.0 gm.
Salbutamol 100mcg Inhaler (200MD) with 50mcl Aerosol Valve (Asthavent 100 mcg inhaler (200MD)) with 50 mcl Aerosol Valve)	1 No.	1.	Salbutamol	0.02 gm.
		2.	Aerosol Valves 50mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Acuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	14.4 gm.
Salbutamol 100mcg Inhaler (200MD) with 58mcl Aerosol Valve (Asthavent 100 mcg	1 No.	1.	Salbutamol	0.02 gm.
		2.	Aerosol Valves 58mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing

inhaler (200MD)) with 58 mcl Aerosol Valve)				policy
		4.	0.5 mm OD Acuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	18.2 gm.
Salbutamol 300mcg Inhaler (300MD) with 40mcl Aerosol Valve (Asthavent 100 mcg inhaler (300MD)) with 40 mcl Aerosol Valve)	1 No.	1.	Salbutamol	0.03 gm.
		2.	Aerosol Valves 40mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Acuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	17.00 gm.
Beclate 50mcg Inhaler (200MD) with 63mcl Aerosol Valve (Beclomethasone Dipropionate-50 mcg inhaler (200MD)) with 63 mcl Aerosol Valve)	1 No.	1.	Beclomethasone Dipropionate	0.01 gm.
		2.	Aerosol Valves 63mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Acuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	17.74 gm.
		6.	Ethanol	0.455 gm.
Beclate 100mcg Inhaler (200MD) with 63mcl Aerosol Valve (Beclomethasone Dipropionate-100 mcg inhaler (200MD)) with 63 mcl Aerosol Valve)	1 No.	1.	Beclomethasone Dipropionate	0.02 gm.
		2.	Aerosol Valves 63mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Acuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	17.30 gm.
		6.	Ethanol	0.91 gm.
Beclate 200mcg Inhaler (200MD) with 63mcl Aerosol Valve (Beclomethasone Dipropionate-200 mcg inhaler	1 No.	1.	Beclomethasone Dipropionate	0.04 gm.
		2.	Aerosol Valves 63mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing

(200MD)) with 63 mcl Aerosol Valve)				policy
		4.	0.5 mm OD Acuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	16.4 gm.
Beclate 250mcg Inhaler (200MD) with 63mcl Aerosol Valve (Beclomethasone Dipropionate-250 mcg inhaler (200MD)) with 63 mcl Aerosol Valve)	1 No.	6.	Ethanol	1.82 gm.
		1.	Beclomethasone Dipropionate	0.05 gm.
		2.	Aerosol Valves 63mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Acuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	15.9 gm.
		6.	Ethanol	2.27 gm.

The above norms have been ratified by NC subject to the following conditions:-

- The quantity of HFA 134-A Propellant Gas in the above norms is inclusive of 20% overages to compensate leakage, priming and non retrieval dose remaining inside the Can and allowance for shot weight variation. However no wastage is claimed for APIs by the firm.
- The firm will maintain a separate record for the actual consumption of HFA 134-A Propellant Gas and will pay duty on the surplus quantity of gas remained unutilized, if any.

RA concerned may take further necessary action as per above decision of NC.

11	Case No.:12/37/82-ALC4/2008	Party Name:MEGHMANI ORGANICS LTD	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/01331/AM09/	RLA File :08/24/040/00172/AM09/	Lic.No/Date:0810076282 27.11.2008	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of C&PC.			

12	Case No.:14/37/82-ALC4/2008	Party Name:MEDREICH LIMITED	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Approved
	HQ File :01/82/050/01333/AM09/	RLA File :07/24/040/00470/AM09/	Lic.No/Date:0710061378 27.11.2008	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/94/2009-PI-III dated 26.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per			

details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Clindamycin Capsules 150 mg	1 No.	1.	Clindamycin Hcl BP	173.53 mg
Clindamycin Capsules 300 mg	1 No.	1.	Clindamycin Hcl BP	347.06 mg

RA concerned may take further necessary action as per above decision of NC.

13

Case No.:12/49/82-ALC4/2008	Party Name:SHREE GANESH REMEDIES PVT.LTD.	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Approved	
HQ File :01/82/050/01654/AM09/	RLA File :34/24/040/00207/AM09/	Lic.No/Date:3410023501 13.02.2009		
Decision : Committee considered case as per agenda and observed that Export Cell vide their U.O. 01/91/110/40/AM10/Export Cell dated 03.07.2009 has confirmed that the export product “Di Methyl Amino Propyl Chloride Hydrochloride” does not fall under the Scomet list. They had also furnished the copy of letter dated 23.06.2009 received from Cabinet Secretariate wherein it has been mentioned that the above said export product does not fall under the Scomet.				
In view of above and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/135/2009-PI-III dated 21.10.2009 and in consultation with technical authority present in meeting, it was decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Di Methyl Amino Propyl Chloride Hcl 65% Sodium in water	1 Kg.	1.	1-Bromo-3-Chloro Propane	0.684 kg
RA concerned may take further necessary action as per above decision of NC.				

14	Case No.:1/14/82-ALC4/2009	Party Name:MAKSON INDUSTRIES PVT. LTD.	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/00171/AM10/	RLA File :03/95/040/01025/AM09/	Lic.No/Date:0310515322 13.04.2009	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of DC(MSME).			

15	Case No.:34/14/82-ALC4/2009	Party Name:R L FINE CHEM	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/00204/AM10/	RLA File :07/24/040/00007/AM10/	Lic.No/Date:0710064267 20.04.2009	Defer Date:18.05.2010
	Decision : Committee decided to defer case for 18.05.2010 for comments of Department of Pharmaceuticals.			

16	Case No.:9/14/82-ALC4/2009	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:52/82-ALC4/2009	Status:Case
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			23.03.2010	Deferred
	HQ File :01/82/050/00179/AM10/	RLA File :09/24/040/00466/AM09/	Lic.No/Date:0910037701 20.04.2009	Defer Date:20.04.2010
Decision :Committee decided to defer case for 20.04.2010 for comments of Department of Pharmaceuticals.				

17	Case No.:29/13/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/00169/AM10/	RLA File :03/94/040/00207/AM10/	Lic.No/Date:0310523667 11.06.2009	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Ministry of FPI.			

18	Case No.:7/28/82-ALC4/2009	Party Name:HEMMO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/00567/AM10/	RLA File :03/94/040/01121/AM09/	Lic.No/Date:0310524602 17.06.2009	Defer Date:18.05.2010
	Decision :Committee decided to call for Production and Consumption data certified by Central Excise Authority from firm. Accordingly, case was deferred for 18.05.2010.			

19	Case No.:3/17/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/00266/AM10/	RLA File :03/94/040/00279/AM10/	Lic.No/Date:0310527467 06.07.2009	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Ministry of FPI.			

20	Case No.:20/21/83-ALC1/2009	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/83/050/00391/AM10/	RLA File :03/95/040/00126/AM10/	Lic.No/Date:0310528685 13.07.2009	Defer Date:20.04.2010
	Decision :Committee decided to defer case for 20.04.2010 for comments of Department of Bio-technology.			

21	Case No.:34/17/83-ALC1/2009	Party Name:AJANTA PHARMA LTD.,	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/83/050/00316/AM10/	RLA File :03/94/040/00220/AM10/	Lic.No/Date:0310529278 16.07.2009	Defer Date:04.05.2010
	Decision :Committee considered case as per agenda and observed that the import and export items are same and there is no manufacturing activity involved in manufacturing the export product. It was, therefore, decided to call for the following information/documents from firm-			

1. Copy of Formulation issued under Cosmetics Act.
2. Correct ITC(HS) Code of the export product.

Accordingly, case was deferred for 04.05.2010.

22	Case No.:54/48/82-ALC4/2009	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/01117/AM10/	RLA File :03/95/040/00254/AM10/	Lic.No/Date:0310530172 22.07.2009	Defer Date:20.04.2010
	Decision :Committee decided to defer case for 20.04.2010 for comments of Department of C&PC.			

23	Case No.:4/24/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/00501/AM10/	RLA File :03/94/040/00454/AM10/	Lic.No/Date:0310535251 26.08.2009	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of Pharmaceuticals.			

24	Case No.:6/24/82-ALC4/2009	Party Name:KLJ PLASTICIZERS LTD,	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/00503/AM10/	RLA File :05/24/040/00242/AM10/	Lic.No/Date:0510248395 26.08.2009	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of C&PC.			

25	Case No.:9/24/82-ALC4/2009	Party Name:LIFE LINE INDUSTRIES LIMITED	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/00506/AM10/	RLA File :03/95/040/00328/AM10/	Lic.No/Date:0310535518 27.08.2009	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for reply from firm.			

26	Case No.:14/24/82-ALC4/2009	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/00511/AM10/	RLA File :09/24/040/00168/AM10/	Lic.No/Date:0910039133 28.08.2009	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of Pharmaceuticals.			

27	Case No.:33/46/82-ALC4/2009	Party Name:KORES (INDIA) LTD.	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/00949/AM10/	RLA File :03/94/040/00418/AM10/	Lic.No/Date:0310537562 14.09.2009	Defer Date:04.05.2010
	Decision :Committee decided to defer case for 04.05.2010 for reply from firm.			

28	Case No.:1/27/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Transferred to Different Section
	HQ File :01/83/050/00493/AM10/	RLA File :09/24/040/00217/AM10/	Lic.No/Date:0910039305 16.09.2009	
	Decision :Committee decided to transfer the case to NC-IV as the export product falls under Chapter 28 of ITC(HS) Code.			

29	Case No.:69/48/82-ALC4/2009	Party Name:CHEMIESYNTH (VAPI)LTD.,	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/01132/AM10/	RLA File :03/94/040/00450/AM10/	Lic.No/Date:0310539253 24.09.2009	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of C&PC.			

30	Case No.:51/48/82-ALC4/2009	Party Name:RATNAGIRI CHEMICALS PVT. LTD.	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/01114/AM10/	RLA File :03/95/040/00416/AM10/	Lic.No/Date:0310539888 30.09.2009	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of C&PC.			

31	Case No.:25/29/82-ALC4/2009	Party Name:KAMUD DRUGS PVT.LIMITED.,	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Approved	
	HQ File :01/82/050/00595/AM10/	RLA File :31/21/040/00198/AM10/	Lic.No/Date:3110040141 05.10.2009		
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/4/2009-PI-III dated 01.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Zopiclone	1 Kg.	1.	2,3 Pyrazine Dicarboxylic Acid	1.73 kg
			2.	Acetic Anhydride	7.10 kg
			3.	1-Chloro Carbonyl-4-Methyl Piperazine Hcl	1.33 kg
			4.	2-Amino 5 Chloro Pyridine	1.33 kg

RA concerned may take further necessary action as per above decision of NC.

32	Case No.:3/29/87-ALC1/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/87/050/00216/AM10/	RLA File :05/24/040/00302/AM10/	Lic.No/Date:0510250358 06.10.2009	Defer Date:20.04.2010
Decision : Committee decided to defer case for 20.04.2010 for comments of Department of Pharmaceuticals.				

33	Case No.:8/30/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Approved
	HQ File :01/82/050/00609/AM10/	RLA File :03/94/040/00577/AM10/	Lic.No/Date:0310541231 09.10.2009	

Decision : Committee considered case as per agenda and observed that Ministry of Environment and Forests (Ozone Cell) have given their No Objection Certificate for import of Zephex 134a (1,1,1,2 Tetrafluoroethane) (HFA 134A Propolen) vide their O.M. No.11/10/2008-OC dated 04.03.2010. It was, therefore, in light of written comments forwarded by DOP vide their U.O. No.35011/101/2008-PI-III dated 03.12.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Aerobud 100mcg Inhaler (200MD) with 50mcl Aerosol Valve (Budenoside inhaler 100mcg (200MD)) with 50 mcl Aerosol Valve)	1 No.	1.	Budenoside	0.02 gm.
		2.	Aerosol Valves 50mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Acuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	14.4 gm.
Aerobud 200mcg Inhaler (200MD) with 50mcl Aerosol Valve (Budenoside inhaler 200mcg (200MD)) with 50 mcl Aerosol Valve)	1 No.	1.	Budenoside	0.04 gm.
		2.	Aerosol Valves 50mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Acuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	14.4 gm.
Aerobud 100mcg Inhaler	1 No.	1.	Budenoside	0.02 gm.

(200MD) with 58mcl Aerosol Valve (Budenoside inhaler 100mcg (200MD)) with 58 mcl Aerosol Valve)		2.	Aerosol Valves 58mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Acuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	18.2 gm.
Aerobud 200mcg Inhaler (200MD) with 58mcl Aerosol Valve (Budenoside inhaler 200mcg (200MD)) with 58 mcl Aerosol Valve)	1 No.	1.	Budenoside	0.04 gm.
		2.	Aerosol Valves 58mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Acuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	18.2 gm.
Aerobud 200mcg Inhaler (200MD) with 63mcl Aerosol Valve (Budenoside inhaler 200mcg (200MD)) with 63 mcl Aerosol Valve (Contains Zephex 134 A & Ethanol)	1 No.	1.	Budenoside	0.04 gm.
		2.	Aerosol Valves 63 mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Acuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	15.5 gm.
		6.	Ethanol	2.73 gm.
Aerobud 100mcg Inhaler (300MD) with 40mcl Aerosol Valve (Budenoside inhaler 100mcg (300MD)) with 40 mcl Aerosol Valve)	1 No.	1.	Budenoside	0.03 gm.
		2.	Aerosol Valves 40mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Acuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	17.0 gm.
Aerobud 200mcg Inhaler (300MD) with 40mcl Aerosol	1 No.	1.	Budenoside	0.06 gm.
		2.	Aerosol Valves 40mcl	As per packing

Valve (Budesonide inhaler 200mcg (300MD)) with 40 mcl Aerosol Valve)				policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	17.0 gm.
Salbutamol 100mcg Inhaler (200MD) with 50mcl Aerosol Valve (Asthavent 100 mcg inhaler (200MD)) with 50 mcl Aerosol Valve)	1 No.	1.	Salbutamol	0.02 gm.
		2.	Aerosol Valves 50mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	14.4 gm.
Salbutamol 100mcg Inhaler (200MD) with 58mcl Aerosol Valve (Asthavent 100 mcg inhaler (200MD)) with 58 mcl Aerosol Valve)	1 No.	1.	Salbutamol	0.02 gm.
		2.	Aerosol Valves 58mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	18.2 gm.
Salbutamol 300mcg Inhaler (300MD) with 40mcl Aerosol Valve (Asthavent 100 mcg inhaler (300MD)) with 40 mcl Aerosol Valve)	1 No.	1.	Salbutamol	0.03 gm.
		2.	Aerosol Valves 40mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	17.00 gm.
Beclate 50mcg Inhaler (200MD) with 63mcl Aerosol Valve (Beclomethasone Dipropionate-50 mcg inhaler	1 No.	1.	Beclomethasone Dipropionate	0.01 gm.
		2.	Aerosol Valves 63mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing

(200MD)) with 63 mcl Aerosol Valve)				policy
		4.	0.5 mm OD Acuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	17.74 gm.
		6.	Ethanol	0.455 gm.
Beclate 100mcg Inhaler (200MD) with 63mcl Aerosol Valve (Beclomethasone Dipropionate-100 mcg inhaler (200MD)) with 63 mcl Aerosol Valve)	1 No.	1.	Beclomethasone Dipropionate	0.02 gm.
		2.	Aerosol Valves 63mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Acuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	17.30 gm.
		6.	Ethanol	0.91 gm.
Beclate 200mcg Inhaler (200MD) with 63mcl Aerosol Valve (Beclomethasone Dipropionate-200 mcg inhaler (200MD)) with 63 mcl Aerosol Valve)	1 No.	1.	Beclomethasone Dipropionate	0.04 gm.
		2.	Aerosol Valves 63mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Acuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	16.4 gm.
		6.	Ethanol	1.82 gm.
Beclate 250mcg Inhaler (200MD) with 63mcl Aerosol Valve (Beclomethasone Dipropionate-250 mcg inhaler (200MD)) with 63 mcl Aerosol Valve)	1 No.	1.	Beclomethasone Dipropionate	0.05 gm.
		2.	Aerosol Valves 63mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Acuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	15.9 gm.
		6.	Ethanol	2.27 gm.

The above norms have been ratified by NC subject to the following conditions:-

5. The quantity of HFA 134-A Propellant Gas in the above norms is inclusive of 20% overages to compensate leakage, priming and non retrieval dose remaining inside the Can and allowance for shot weight variation. However no wastage is claimed for APIs by the firm.
6. The firm will maintain a separate record for the actual consumption of HFA 134-A Propellant Gas and will pay duty on the surplus quantity of gas remained unutilized, if any.

RA concerned may take further necessary action as per above decision of NC.

34	Case No.:47/39/83-ALC1/2009	Party Name:SPAN DIAGNOSTICS LTD	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/83/050/00754/AM10/	RLA File :52/24/040/00016/AM10/	Lic.No/Date:5210028576 13.10.2009	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of Bio-technology.			

35	Case No.:49/34/83-ALC1/2009	Party Name:SPAN DIAGNOSTICS LTD	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/83/050/00634/AM10/	RLA File :52/24/040/00014/AM10/	Lic.No/Date:5210028574 13.10.2009	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of Bio-technology.			

36	Case No.:50/34/83-ALC1/2009	Party Name:SPAN DIAGNOSTICS LTD	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/83/050/00635/AM10/	RLA File :52/24/040/00015/AM10/	Lic.No/Date:5210028575 13.10.2009	Defer Date:04.05.2010
	Decision : Committee decided to defer case for 04.05.2010 for comments of Department of Bio-technology.			

37	Case No.:52/48/82-ALC4/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/01115/AM10/	RLA File :03/94/040/00538/AM10/	Lic.No/Date:0310541878 23.10.2009	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of C&PC.			

38	Case No.:9/32/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Approved
	HQ File :01/82/050/00623/AM10/	RLA File :03/94/040/00580/AM10/	Lic.No/Date:0310541570 23.10.2009	

Decision : Committee considered case as per agenda and observed that Ministry of Environment and Forests (Ozone Cell) have given their No Objection Certificate for import of Zephex 134a (1,1,1,2 Tetrafluoroethane) (HFA 134A Propolen) vide their O.M. No.11/10/2008-OC dated 04.03.2010. It was, therefore, in light of written comments forwarded by DOP vide their U.O. No.35011/101/2008-PI-III dated 03.12.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Aerobud 100mcg Inhaler (200MD) with 50mcl Aerosol Valve (Budenoside inhaler 100mcg (200MD)) with 50 mcl Aerosol Valve)	1 No.	1.	Budenoside	0.02 gm.
		2.	Aerosol Valves 50mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Acuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	14.4 gm.
Aerobud 200mcg Inhaler (200MD) with 50mcl Aerosol Valve (Budenoside inhaler 200mcg (200MD)) with 50 mcl Aerosol Valve)	1 No.	1.	Budenoside	0.04 gm.
		2.	Aerosol Valves 50mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Acuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	14.4 gm.
Aerobud 100mcg Inhaler (200MD) with 58mcl Aerosol Valve (Budenoside inhaler 100mcg (200MD)) with 58 mcl Aerosol Valve)	1 No.	1.	Budenoside	0.02 gm.
		2.	Aerosol Valves 58mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Acuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	18.2 gm.
Aerobud 200mcg Inhaler (200MD) with 58mcl Aerosol Valve (Budenoside inhaler 200mcg (200MD)) with 58 mcl Aerosol Valve)	1 No.	1.	Budenoside	0.04 gm.
		2.	Aerosol Valves 58mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Acuators with dust	As per packing

			covers/caps fitting to 19ml Aluminium Can	policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	18.2 gm.
Aerobud 200mcg Inhaler (200MD) with 63mcl Aerosol Valve (Budenoside inhaler 200mcg (200MD)) with 63 mcl Aerosol Valve (Contains Zephex 134 A & Ethanol)	1 No.	1.	Budenoside	0.04 gm.
		2.	Aerosol Valves 63 mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Acuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	15.5 gm.
		6.	Ethanol	2.73 gm.
Aerobud 100mcg Inhaler (300MD) with 40mcl Aerosol Valve (Budenoside inhaler 100mcg (300MD)) with 40 mcl Aerosol Valve)	1 No.	1.	Budenoside	0.03 gm.
		2.	Aerosol Valves 40mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Acuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	17.0 gm.
Aerobud 200mcg Inhaler (300MD) with 40mcl Aerosol Valve (Budenoside inhaler 200mcg (300MD)) with 40 mcl Aerosol Valve)	1 No.	1.	Budenoside	0.06 gm.
		2.	Aerosol Valves 40mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Acuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	17.0 gm.
Salbutamol 100mcg Inhaler (200MD) with 50mcl Aerosol Valve (Asthavent 100 mcg inhaler (200MD)) with 50 mcl Aerosol Valve)	1 No.	1.	Salbutamol	0.02 gm.
		2.	Aerosol Valves 50mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Acuators with dust covers/caps fitting to 19ml	As per packing policy

			Aluminium Can	
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	14.4 gm.
Salbutamol 100mcg Inhaler (200MD) with 58mcl Aerosol Valve (Asthavent 100 mcg inhaler (200MD)) with 58 mcl Aerosol Valve)	1 No.	1.	Salbutamol	0.02 gm.
		2.	Aerosol Valves 58mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	18.2 gm.
Salbutamol 300mcg Inhaler (300MD) with 40mcl Aerosol Valve (Asthavent 100 mcg inhaler (300MD)) with 40 mcl Aerosol Valve)	1 No.	1.	Salbutamol	0.03 gm.
		2.	Aerosol Valves 40mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	17.00 gm.
Beclate 50mcg Inhaler (200MD) with 63mcl Aerosol Valve (Beclomethasone Dipropionate-50 mcg inhaler (200MD)) with 63 mcl Aerosol Valve)	1 No.	1.	Beclomethasone Dipropionate	0.01 gm.
		2.	Aerosol Valves 63mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	17.74 gm.
		6.	Ethanol	0.455 gm.
Beclate 100mcg Inhaler (200MD) with 63mcl Aerosol Valve (Beclomethasone Dipropionate-100 mcg inhaler (200MD)) with 63 mcl Aerosol Valve)	1 No.	1.	Beclomethasone Dipropionate	0.02 gm.
		2.	Aerosol Valves 63mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy

Beclate 200mcg Inhaler (200MD) with 63mcl Aerosol Valve (Beclomethasone Dipropionate-200 mcg inhaler (200MD)) with 63 mcl Aerosol Valve)	1 No.	5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	17.30 gm.
		6.	Ethanol	0.91 gm.
		1.	Beclomethasone Dipropionate	0.04 gm.
		2.	Aerosol Valves 63mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
Beclate 250mcg Inhaler (200MD) with 63mcl Aerosol Valve (Beclomethasone Dipropionate-250 mcg inhaler (200MD)) with 63 mcl Aerosol Valve)	1 No.	5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	16.4 gm.
		6.	Ethanol	1.82 gm.
		1.	Beclomethasone Dipropionate	0.05 gm.
		2.	Aerosol Valves 63mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	15.9 gm.
		6.	Ethanol	2.27 gm.

The above norms have been ratified by NC subject to the following conditions:-

7. The quantity of HFA 134-A Propellant Gas in the above norms is inclusive of 20% overages to compensate leakage, priming and non retrieval dose remaining inside the Can and and allowance for shot weight variation. However no wastage is claimed for APIs by the firm.
8. The firm will maintain a separate record for the actual consumption of HFA 134-A Propellant Gas and will pay duty on the surplus quantity of gas remained unutilized, if any.

RA concerned may take further necessary action as per above decision of NC.

39	Case No.:35/48/82-ALC4/2009	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/01098/AM10/	RLA File :03/94/040/00129/AM10/	Lic.No/Date:0310543281 29.10.2009	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of C&PC.			

40	Case No.:44/48/82-ALC4/2009	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/01107/AM10/	RLA File :03/94/040/00475/AM10/	Lic.No/Date:0310543630 03.11.2009	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of C&PC.			

41	Case No.:27/34/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/00672/AM10/	RLA File :09/24/040/00310/AM10/	Lic.No/Date:0910039804 05.11.2009	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of C&PC.			

42

Case No.:31/34/82-ALC4/2009	Party Name:NAPROD LIFE SCIENCES PVT. LTD.	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Approved	
HQ File :01/82/050/00676/AM10/	RLA File :03/95/040/00096/AM10/	Lic.No/Date:0310544100 05.11.2009		
Decision : Committee considered case as per agenda and in consultation with technical authorities present in meeting, decided to ratify norms with 1% wastage under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Imatinib Granules 52.64%	1 00 kg	1.	Imatinib Bas	44.49 kg
RA concerned may take further necessary action as per above decision of NC.				

43	Case No.:32/34/82-ALC4/2009	Party Name:PREGNA INTERNATIONAL LTD.	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Approved	
	HQ File :01/82/050/00677/AM10/	RLA File :03/95/040/00286/AM10/	Lic.No/Date:0310544168 05.11.2009		
	Decision : Committee considered case as per agenda and in light of written comments forwarded by P.C. Division of Department of C&PC vide their O.M. No.46011/22/2008-PC.II dated 15.03.2010, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed
Intrauterine Contraceptive Device CU 375		1 No.	1.	Copper Wire	0.350 gm
			2.	Compound of LDPE Resin & Barium Sulphate Granule	0.595 kg
			3.	HDPE Granule	1.15 gm

		4.	Relevant Pouches	Net + 10%
		5.	PVC Granule	0.125 gm
		6.	HDPE Granule	0.02 gm
RA concerned may take further necessary action as per above decision of NC.				

44	Case No.:33/34/82-ALC4/2009	Party Name:PREGNA INTERNATIONAL LTD.	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Approved																																	
	HQ File :01/82/050/00678/AM10/	RLA File :03/95/040/00285/AM10/	Lic.No/Date:0310544171 05.11.2009																																		
	Decision : Committee considered case as per agenda and in light of written comments forwarded by P.C. Division of Department of C&PC vide their O.M. No.46011/22/2008-PC.II dated 15.03.2010, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> <tr> <td rowspan="9">Intrauterine Contraceptive Device Copper T 380 A with Safe Load</td><td rowspan="9">1 No.</td><td>1.</td><td>Copper Wire</td><td>0.200 gm</td></tr> <tr> <td>2.</td><td>Relevant Insert Tube</td><td>Net + 15%</td></tr> <tr> <td>3.</td><td>Relevant Pouches</td><td>Net + 10%</td></tr> <tr> <td>4.</td><td>Relevant Copper Sleeves</td><td>Net + 15%</td></tr> <tr> <td>5.</td><td>Polypropylene Granule</td><td>1.65 gm</td></tr> <tr> <td>6.</td><td>Compound of LDPE Resin & Barium Sulphate</td><td>0.49 gm</td></tr> <tr> <td>7.</td><td>PVC Granule</td><td>1.25 gm</td></tr> <tr> <td>8.</td><td>HDPE Granule</td><td>0.02 gm</td></tr> <tr> <td>9.</td><td>Polypropylene Granules (Gama Radiation Stabilized)</td><td>2.5 gm</td></tr> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Intrauterine Contraceptive Device Copper T 380 A with Safe Load	1 No.	1.	Copper Wire	0.200 gm	2.	Relevant Insert Tube	Net + 15%	3.	Relevant Pouches	Net + 10%	4.	Relevant Copper Sleeves	Net + 15%	5.	Polypropylene Granule	1.65 gm	6.	Compound of LDPE Resin & Barium Sulphate	0.49 gm	7.	PVC Granule	1.25 gm	8.	HDPE Granule	0.02 gm	9.	Polypropylene Granules (Gama Radiation Stabilized)
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																																	
Intrauterine Contraceptive Device Copper T 380 A with Safe Load	1 No.	1.	Copper Wire	0.200 gm																																	
		2.	Relevant Insert Tube	Net + 15%																																	
		3.	Relevant Pouches	Net + 10%																																	
		4.	Relevant Copper Sleeves	Net + 15%																																	
		5.	Polypropylene Granule	1.65 gm																																	
		6.	Compound of LDPE Resin & Barium Sulphate	0.49 gm																																	
		7.	PVC Granule	1.25 gm																																	
		8.	HDPE Granule	0.02 gm																																	
		9.	Polypropylene Granules (Gama Radiation Stabilized)	2.5 gm																																	

45	Case No.:34/34/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/00679/AM10/	RLA File :05/24/040/00291/AM10/	Lic.No/Date:0510252005 06.11.2009	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of Pharmaceuticals.			

46	Case No.:35/34/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/00680/AM10/	RLA File :05/24/040/00337/AM10/	Lic.No/Date:0510252006 06.11.2009	Defer Date:20.04.2010

Decision : Committee decided to defer case for 20.04.2010 for comments of Department of Pharmaceuticals.

47	Case No.:44/34/82-ALC4/2009	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/00689/AM10/	RLA File :03/94/040/00556/AM10/	Lic.No/Date:0310544608 09.11.2009	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of C&PC.			

48	Case No.:45/34/82-ALC4/2009	Party Name:OMKAR SPECIALITY CHEMICALS PVT. LTD.	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/00690/AM10/	RLA File :03/95/040/00486/AM10/	Lic.No/Date:0310544624 09.11.2009	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of C&PC.			

49	Case No.:70/48/82-ALC4/2009	Party Name:CHEMPRO EXPORTS (INDIA)	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/01133/AM10/	RLA File :03/94/040/00613/AM10/	Lic.No/Date:0310544665 09.11.2009	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of C&PC.			

50	Case No.:39/48/82-ALC4/2009	Party Name:RELIANCE LIFE SCIENCES PVT. LTD.	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/01102/AM10/	RLA File :03/95/040/00475/AM10/	Lic.No/Date:0310544816 10.11.2009	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of Pharmaceuticals.			

51	Case No.:101/46/82-ALC4/2009	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Approved	
	HQ File :01/82/050/01017/AM10/	RLA File :09/24/040/00232/AM10/	Lic.No/Date:0910039924 13.11.2009		
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 13/08 meeting held on 31.07.2007 and in consultation with technical authority present in meeting, decided to ratify the norms on repeat basis under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.				
	Export Product	Export Qty.	Sl.No.	import items	Quantity allowed
	Acrylate (Methyl-3-Cyclopropyl	1 kg	1.	2,4 Dichloro-5-fluoro acetophenone	0.765 kg

Amino 2-(2,4-Dichloro-5-fluoro benzyl acrylate)	2.	Di-methyl carbonate	0.726 kg
	3.	Sodium hydride	0.258 kg
	4.	Toluene	1.10 kg
	5.	Dimethyl formamide	0.396 kg
	6.	Acetic Acid	0.264 kg
	7.	Cyclopropylamine	0.180 kg
RLA concerned may take further necessary action as per above decision of NC.			

52

Case No.:6/36/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Approved	
HQ File :01/82/050/00731/AM10/	RLA File :05/24/040/00363/AM10/	Lic.No/Date:0510252688 16.11.2009		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/150/2009-PI (Norms) dated 01.02.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Amoxycillin Trihydrate 500 mg & Clavulanate Potassium + Microcrystalline Cellulose (1:1) (250 + 125 mg Tablet	1No..	1.	Amoxycillin Trihydrate (OR)	255 mg/tablet
			Its raw materials as per revised SION A-57	
		2.	Potassium Lavulanate + Microcrystalline Cellulose (1:1)	303.45 mg/tablet
Amoxycillin Trihydrate 500 mg + Potassium Calavulanate 125 mg + Microcrystalline Cellulose (1:1) Tablet	1 No.	1.	Amoxycillin Trihydrate (OR)	510 mg/tablet
			Its raw materials as per revised SION A-57	
		2.	Potassium Lavulanate + Microcrystalline Cellulose (1:1)	303.45 mg/tablet
Amoxycillin Trihydrate 750 mg + Potassium Calavulanate 125 mg + Microcrystalline Cellulose (1:1) Tablet	1 No.	1.	Amoxycillin Trihydrate (OR)	765 mg/tablet
			Its raw materials as per revised SION A-57	
		2.	Potassium Lavulanate + Microcrystalline Cellulose (1:1)	303.45 mg/tablet
RA concerned may take further necessary action as per above decision of NC.				

53	Case No.:14/36/82-ALC4/2009	Party Name:KAJAY REMEDIES PVT. LTD.	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/00739/AM10/	RLA File :03/94/040/00571/AM10/	Lic.No/Date:0310545944	Defer

		17.11.2009	Date:20.04.2010
Decision : Committee decided to defer case for 20.04.2010 for comments of Department of C&PC.			

54	Case No.:15/36/82-ALC4/2009	Party Name:K.PATEL CHEMO PHARMA PVT LTD	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/00740/AM10/	RLA File :03/94/040/00620/AM10/	Lic.No/Date:0310545949 17.11.2009	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of C&PC.			

55	Case No.:17/36/82-ALC4/2009	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/00742/AM10/	RLA File :03/95/040/00512/AM10/	Lic.No/Date:0310546022 17.11.2009	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of C&PC.			

56	Case No.:18/36/82-ALC4/2009	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/00743/AM10/	RLA File :03/95/040/00441/AM10/	Lic.No/Date:0310546039 17.11.2009	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of Pharmaceuticals.			

57

Case No.:61/48/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Approved	
HQ File :01/82/050/01124/AM10/	RLA File :03/94/040/00605/AM10/	Lic.No/Date:0310546153 17.11.2009		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 15/82 meeting held on 14.08.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Tylocip Powder 50%/Tylosin Soluble Powder 50% w/w (100 gm Pack)	1 Kg.	1.	Tylosin Tartarate BP (Vet.)	0.505 kg
RA concerned may take further necessary action as per above decision of NC.				

58	Case No.:62/48/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case
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	HQ File :01/82/050/01125/AM10/	RLA File :03/94/040/00698/AM10/	Lic.No/Date:0310546317 18.11.2009	Deferred Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of Pharmaceuticals.			

59	Case No.:47/48/82-ALC4/2009	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/01110/AM10/	RLA File :03/94/040/00599/AM10/	Lic.No/Date:0310547381 25.11.2009	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of C&PC.			

60	Case No.:45/48/82-ALC4/2009	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/01108/AM10/	RLA File :03/94/040/00637/AM10/	Lic.No/Date:0310547805 26.11.2009	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of C&PC.			

61	Case No.:5/38/82-ALC4/2009	Party Name:LIFE LINE INDUSTRIES LIMITED	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/00778/AM10/	RLA File :03/95/040/00553/AM10/	Lic.No/Date:0310548279 30.11.2009	Defer Date:18.05.2010
	Decision : Committee decided to defer case for 18.05.2010 for reply from firm.			

62	Case No.:6/38/82-ALC4/2009	Party Name:LIFE LINE INDUSTRIES LIMITED	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/00779/AM10/	RLA File :03/95/040/00541/AM10/	Lic.No/Date:0310548289 30.11.2009	Defer Date:18.05.2010
	Decision : Committee decided to defer case for 18.05.2010 for reply from firm.			

63	Case No.:69/46/82-ALC4/2009	Party Name:HEMMO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/00985/AM10/	RLA File :03/94/040/00681/AM10/	Lic.No/Date:0310548622 01.12.2009	Defer Date:18.05.2010
	Decision :Committee decided to call for Production and Consumption data certified by Central Excise Authority from firm. Accordingly, case was deferred for 18.05.2010.			

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64	Case No.:38/48/82-ALC4/2009	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/01101/AM10/	RLA File :03/94/040/00598/AM10/	Lic.No/Date:0310549279 04.12.2009	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of C&PC.			

65	Case No.:42/48/82-ALC4/2009	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/01105/AM10/	RLA File :03/94/040/00597/AM10/	Lic.No/Date:0310549287 04.12.2009	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of C&PC.			

66	Case No.:43/48/82-ALC4/2009	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/01106/AM10/	RLA File :03/94/040/00596/AM10/	Lic.No/Date:0310549266 04.12.2009	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of C&PC.			

67	Case No.:48/48/82-ALC4/2009	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/01111/AM10/	RLA File :03/94/040/00476/AM10/	Lic.No/Date:0310549284 04.12.2009	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of C&PC.			

68	Case No.:41/48/82-ALC4/2009	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/01104/AM10/	RLA File :03/94/040/00531/AM10/	Lic.No/Date:0310549545 07.12.2009	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of C&PC.			

69	Case No.:49/48/82-ALC4/2009	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/01112/AM10/	RLA File :03/94/040/00501/AM10/	Lic.No/Date:0310549541 07.12.2009	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of C&PC.			

70	Case No.:46/48/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/01109/AM10/	RLA File :03/94/040/00685/AM10/	Lic.No/Date:0310550099 09.12.2009	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Ministry of E&F.			

71	Case No.:1/40/82-ALC4/2009	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/00816/AM10/	RLA File :52/24/040/00023/AM10/	Lic.No/Date:5210029109 15.12.2009	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of C&PC.			

72	Case No.:3/40/82-ALC4/2009	Party Name:BALAJI AMINES LIMITED	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/00818/AM10/	RLA File :31/24/040/00180/AM10/	Lic.No/Date:3110041089 15.12.2009	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of C&PC.			

73	Case No.:14/40/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/00829/AM10/	RLA File :03/94/040/00513/AM10/	Lic.No/Date:0310551191 16.12.2009	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of DC(MSME).			

74	Case No.:4/40/82-ALC4/2009	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/00819/AM10/	RLA File :09/24/040/00257/AM10/	Lic.No/Date:0910040253 16.12.2009	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of Pharmaceuticals.			

75	Case No.:58/48/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/01121/AM10/	RLA File :03/94/040/00782/AM10/	Lic.No/Date:0310551036 16.12.2009	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of Pharmaceuticals.			

76	Case No.:9/40/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/00824/AM10/	RLA File :05/24/040/00404/AM10/	Lic.No/Date:0510254651 16.12.2009	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of Pharmaceuticals.			

77	Case No.:16/40/82-ALC4/2009	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/00831/AM10/	RLA File :09/24/040/00384/AM10/	Lic.No/Date:0910040330 17.12.2009	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of C&PC.			

78	Case No.:17/40/82-ALC4/2009	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/00832/AM10/	RLA File :09/24/040/00382/AM10/	Lic.No/Date:0910040331 17.12.2009	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of C&PC.			

79	Case No.:34/48/82-ALC4/2009	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/01097/AM10/	RLA File :03/95/040/00617/AM10/	Lic.No/Date:0310551871 21.12.2009	Defer Date:04.05.2010
	Decision :Committee decided to call for a copy of valid relevant Drug Manufacturing Licence from firm. Accordingly, case was deferred for 04.05.2010.			

80	Case No.:83/46/82-ALC4/2009	Party Name:EUROLIFE HEALTHCARE PVT. LTD.	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/00999/AM10/	RLA File :03/94/040/00805/AM10/	Lic.No/Date:0310552288 23.12.2009	Defer Date:04.05.2010
	Decision :Committee decided to defer case for 04.05.2010 for reply from firm.			

81	Case No.:87/46/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/01003/AM10/	RLA File :03/94/040/00820/AM10/	Lic.No/Date:0310552364 23.12.2009	Defer Date:20.04.2010

Decision : Committee decided to defer case for 20.04.2010 for comments of Ministry of E&F.

82	Case No.:21/46/82-ALC4/2009	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Rejected
	HQ File :01/82/050/00937/AM10/	RLA File :04/24/040/00227/AM10/	Lic.No/Date:0410110415 29.12.2009	
	Decision :Committee considered case as per agenda and observed that the description of export product does not tally with the description of export product given in the Drug Manufacturing Licence furnished by the firm. Accordingly, case was rejected. RA concerned may take further necessary action as per above decision of NC.			

83	Case No.:59/48/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/01122/AM10/	RLA File :03/94/040/00837/AM10/	Lic.No/Date:0310553012 30.12.2009	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of Pharmaceuticals.			

84	Case No.:53/48/82-ALC4/2009	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/01116/AM10/	RLA File :03/95/040/00592/AM10/	Lic.No/Date:0310554251 07.01.2010	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of C&PC.			

85	Case No.:4/44/82-ALC4/2009	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/00889/AM10/	RLA File :03/95/040/00601/AM10/	Lic.No/Date:0310555001 13.01.2010	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of C&PC.			

86	Case No.:6/44/82-ALC4/2009	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/00891/AM10/	RLA File :03/95/040/00683/AM10/	Lic.No/Date:0310555180 13.01.2010	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of C&PC.			

87	Case No.:7/44/82-ALC4/2009	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:52/82-ALC4/2009	Status:Case
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			23.03.2010	Deferred
	HQ File :01/82/050/00892/AM10/	RLA File :52/24/040/00027/AM10/	Lic.No/Date:5210029364 13.01.2010	Defer Date:20.04.2010
Decision : Committee decided to defer case for 20.04.2010 for comments of Department of C&PC.				

88	Case No.:9/44/82-ALC4/2009	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/00894/AM10/	RLA File :31/24/040/00130/AM10/	Lic.No/Date:3110041489 13.01.2010	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of C&PC.			

89	Case No.:10/44/82-ALC4/2009	Party Name:SANDOZ PRIVATE LIMITED	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/00895/AM10/	RLA File :03/95/040/00667/AM10/	Lic.No/Date:0310555381 14.01.2010	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of Pharmaceuticals.			

90	Case No.:8/44/82-ALC4/2009	Party Name:EMAMI LIMITED,	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/00893/AM10/	RLA File :02/24/040/00173/AM10/	Lic.No/Date:0210136503 14.01.2010	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of DC(MSME).			

91	Case No.:13/45/82-ALC4/2009	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/00908/AM10/	RLA File :03/95/040/00674/AM10/	Lic.No/Date:0310555745 18.01.2010	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of C&PC.			

92	Case No.:3/45/82-ALC4/2009	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/00898/AM10/	RLA File :05/24/040/00410/AM10/	Lic.No/Date:0510256550 18.01.2010	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of Pharmaceuticals.			

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93	Case No.:6/45/82-ALC4/2009	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/00901/AM10/	RLA File :05/24/040/00444/AM10/	Lic.No/Date:0510256554 18.01.2010	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of Pharmaceuticals.			

94	Case No.:16/48/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/01079/AM10/	RLA File :03/94/040/00926/AM10/	Lic.No/Date:0310556732 22.01.2010	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of Pharmaceuticals.			

95	Case No.:13/46/82-ALC4/2009	Party Name:GEMINI EXPORTS.,	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/00929/AM10/	RLA File :03/94/040/00948/AM10/	Lic.No/Date:0310557481 28.01.2010	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of Pharmaceuticals.			

96	Case No.:1/48/82-ALC4/2009	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/01064/AM10/	RLA File :03/95/040/00722/AM10/	Lic.No/Date:0310558310 03.02.2010	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of C&PC.			

97	Case No.:2/48/82-ALC4/2009	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/01065/AM10/	RLA File :31/24/040/00408/AM08/	Lic.No/Date:3110041801 03.02.2010	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of C&PC.			

98	Case No.:6/48/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/01069/AM10/	RLA File :05/24/040/00445/AM10/	Lic.No/Date:0510257659 03.02.2010	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of Pharmaceuticals.			

99	Case No.:7/48/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/01070/AM10/	RLA File :05/24/040/00407/AM10/	Lic.No/Date:0510257661 03.02.2010	Defer Date:20.04.2010
Decision : Committee decided to defer case for 20.04.2010 for comments of Department of Pharmaceuticals.				

100	Case No.:13/48/82-ALC4/2009	Party Name:KDAC CHEM PVT LTD	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/01076/AM10/	RLA File :34/24/040/00195/AM10/	Lic.No/Date:3410026274 04.02.2010	Defer Date:20.04.2010
Decision : Committee decided to defer case for 20.04.2010 for comments of Department of C&PC.				

101

Case No.:4/48/82-ALC4/2009	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Approved																						
HQ File :01/82/050/01067/AM10/	RLA File :31/24/040/00218/AM10/	Lic.No/Date:3110041820 04.02.2010																							
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/6/2009-Ch.II dated 02.03.2010 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																									
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td rowspan="5">Monomethyl Ether of Hydroquinone</td><td rowspan="5">1 Kg.</td><td>1.</td><td>Phenol</td><td>1.20 kg</td></tr><tr><td>2.</td><td>Dimethyl Sulphate</td><td>0.650 kg</td></tr><tr><td>3.</td><td>Caustic Soda Flakes</td><td>0.415 kg</td></tr><tr><td>4.</td><td>Hydrogen Peroxide (50%)</td><td>0.610 kg</td></tr><tr><td>5.</td><td>Acetone</td><td>0.300 kg</td></tr></table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Monomethyl Ether of Hydroquinone	1 Kg.	1.	Phenol	1.20 kg	2.	Dimethyl Sulphate	0.650 kg	3.	Caustic Soda Flakes	0.415 kg	4.	Hydrogen Peroxide (50%)	0.610 kg	5.	Acetone	0.300 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																					
Monomethyl Ether of Hydroquinone	1 Kg.	1.	Phenol	1.20 kg																					
		2.	Dimethyl Sulphate	0.650 kg																					
		3.	Caustic Soda Flakes	0.415 kg																					
		4.	Hydrogen Peroxide (50%)	0.610 kg																					
		5.	Acetone	0.300 kg																					
RA concerned may take further necessary action as per above decision of NC.																									

102	Case No.:5/48/82-ALC4/2009	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/01068/AM10/	RLA File :03/94/040/00927/AM10/	Lic.No/Date:0310558485 04.02.2010	Defer Date:20.04.2010
Decision : Committee decided to defer case for 20.04.2010 for comments of Department of C&PC.				

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103	Case No.:8/48/82-ALC4/2009	Party Name:GUJARAT ORGANICS LTD.,	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/01071/AM10/	RLA File :03/94/040/00963/AM10/	Lic.No/Date:0310558552 04.02.2010	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of C&PC.			

104

Case No.:11/48/82-ALC4/2009	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Approved	
HQ File :01/82/050/01074/AM10/	RLA File :03/94/040/00889/AM10/	Lic.No/Date:0310558811 05.02.2010		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 24/08 meeting held on 20.09.2006 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Morantel Citrate	1 Kg.	1.	3-Methyl Thiophene	0.330 kg
		2.	Acetonitrile	0.180 kg
		3.	Dimethyl Formamide	0.270 kg
		4.	Citric Acid	6.40 kg
		5.	Ethylene Dichloride	0.165 kg
		6.	Isopropyl Alcohol	0.225 kg
RA concerned may take further necessary action as per above decision of NC.				

105	Case No.:14/48/82-ALC4/2009	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHE	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/01077/AM10/	RLA File :05/23/040/00153/AM10/	Lic.No/Date:0510257903 05.02.2010	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of Pharmaceuticals.			

106	Case No.:15/48/82-ALC4/2009	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHE	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/01078/AM10/	RLA File :05/23/040/00165/AM10/	Lic.No/Date:0510257905 05.02.2010	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of C&PC.			

107	Case No.:17/48/82-ALC4/2009	Party Name:AMOLI ORGANICS PVT. LTD.,	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
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HQ File :01/82/050/01080/AM10/	RLA File :03/94/040/00025/AM10/	Lic.No/Date:0310558999 08.02.2010	Defer Date:20.04.2010
Decision : Committee decided to defer case for 20.04.2010 for comments of Department of Pharmaceuticals.			

108	Case No.:18/48/82-ALC4/2009	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/01081/AM10/	RLA File :09/24/040/00435/AM10/	Lic.No/Date:0910040860 08.02.2010	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of Pharmaceuticals.			

109	Case No.:19/48/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/01082/AM10/	RLA File :09/24/040/00454/AM10/	Lic.No/Date:0910040861 08.02.2010	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of Pharmaceuticals.			

110	Case No.:20/48/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/01083/AM10/	RLA File :09/24/040/00455/AM10/	Lic.No/Date:0910040862 08.02.2010	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of Pharmaceuticals.			

111	Case No.:22/48/82-ALC4/2009	Party Name:SPAK ORGOCHEM (INDIA) PVT. LTD.	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/01085/AM10/	RLA File :03/95/040/00724/AM10/	Lic.No/Date:0310559152 09.02.2010	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of C&PC.			

112	Case No.:23/48/82-ALC4/2009	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Approved	
	HQ File :01/82/050/01086/AM10/	RLA File :07/24/040/00418/AM10/	Lic.No/Date:0710069899 09.02.2010		
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 43/82 meeting held on 26.02.2008 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Export Quantity	Sl.No.	Import items	Qty. allowed

Dorzolamide	1kg.	1.	Methyl-R-hydroxy Butyrate	4.78 kg
		2.	Thiophene	2.70 kg
		3.	Boron trifluoride Etherate	2.78 kg

RA concerned may take further necessary action as per above decision of NC.

113	Case No.:24/48/82-ALC4/2009	Party Name:TECKBOND LABORATORIES PRIVATE LIMITED	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/01087/AM10/	RLA File :09/24/040/00450/AM10/	Lic.No/Date:0910040868 09.02.2010	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of Pharmaceuticals.			

114	Case No.:25/48/82-ALC4/2009	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/01088/AM10/	RLA File :03/95/040/00733/AM10/	Lic.No/Date:0310559189 09.02.2010	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of C&PC.			

115	Case No.:28/48/82-ALC4/2009	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/01091/AM10/	RLA File :03/95/040/00739/AM10/	Lic.No/Date:0310559500 10.02.2010	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of C&PC.			

116	Case No.:30/48/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/01093/AM10/	RLA File :05/24/040/00476/AM10/	Lic.No/Date:0510258284 11.02.2010	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of Pharmaceuticals.			

117	Case No.:31/48/82-ALC4/2009	Party Name:SARAF CHEMICALS LTD.	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/01094/AM10/	RLA File :03/95/040/00747/AM10/	Lic.No/Date:0310559872 11.02.2010	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of Pharmaceuticals.			

118	Case No.:19/50/82-ALC4/2009	Party Name:SHIVA PHARMACHEM PVT. LTD,	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/01173/AM10/	RLA File :34/24/040/00203/AM10/	Lic.No/Date:3410026496 26.02.2010	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of C&PC.			

119	Case No.:21/50/82-ALC4/2009	Party Name:SHIVA PHARMACHEM PVT. LTD,	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/01175/AM10/	RLA File :34/24/040/00205/AM10/	Lic.No/Date:3410026498 26.02.2010	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of C&PC.			

120	Case No.:22/50/82-ALC4/2009	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/01176/AM10/	RLA File :31/24/040/00231/AM10/	Lic.No/Date:3110042170 26.02.2010	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of C&PC.			

121

Case No.:23/50/82-ALC4/2009	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Approved	
HQ File :01/82/050/01177/AM10/	RLA File :09/24/040/00466/AM10/	Lic.No/Date:0910041107 02.03.2010		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/225/2009-PI-(Norms) dated 20.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-				
Export product	Export Qty.	Sl. No.	Import items	Qty. allowed
Doxofylline	1kg.	1.	Theophylline	1.17kg
		2.	Chloro acetaldehyde dimethyl acetal	0.81kg
		3.	Potassium carbonate	0.89kg
		4.	Methanol	0.63kg
		5.	Dimethyl formamide	0.56kg
RA concerned may take further necessary action as per above decision of Norms Committee.				

122	Case No.:24/50/82-ALC4/2009	Party Name:VINEET LABORATORIES PRIVATE	Meet No/Date:52/82-ALC4/2009	Status:Case
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	LIMITED	23.03.2010	Deferred
HQ File :01/82/050/01178/AM10/	RLA File :09/24/040/00439/AM10/	Lic.No/Date:0910041108 02.03.2010	Defer Date:20.04.2010
Decision : Committee decided to defer case for 20.04.2010 for comments of Department of Pharmaceuticals.			

123	Case No.:25/50/82-ALC4/2009	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Approved									
	HQ File :01/82/050/01179/AM10/	RLA File :09/24/040/00489/AM10/	Lic.No/Date:0910041112 02.03.2010										
	Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>1,1-Cyclohexane Diacetic Anhydride</td><td>1 Kg.</td><td>1.</td><td>1,1 Cyclohexane Diacetic Acid</td><td>1.20 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	1,1-Cyclohexane Diacetic Anhydride	1 Kg.	1.	1,1 Cyclohexane Diacetic Acid
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
1,1-Cyclohexane Diacetic Anhydride	1 Kg.	1.	1,1 Cyclohexane Diacetic Acid	1.20 kg									
RA concerned may take further necessary action as per above decision of NC.													

124	Case No.:26/50/82-ALC4/2009	Party Name:CENTURY PHARMACEUTICALS LTD.	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/01180/AM10/	RLA File :34/24/040/00208/AM10/	Lic.No/Date:3410026508 02.03.2010	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of Pharmaceuticals.			

125	Case No.:27/50/82-ALC4/2009	Party Name:TECKBOND LABORATORIES PRIVATE LIMITED	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Approved																					
	HQ File :01/82/050/01181/AM10/	RLA File :09/24/040/00498/AM10/	Lic.No/Date:0910041130 02.03.2010																						
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/105/2009-PI-III dated 01.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																								
	<table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="5">Mitrazapine Acid/1-3(3-Carboxy Pyridyl-2)-4-Methyl-2-Phenylpiperazine</td><td rowspan="5">1 Kg.</td><td>1.</td><td>N-Methyl 1 3-Phenyl Piperazine</td><td>1.10 kg</td></tr> <tr> <td>2.</td><td>Potassium Fluoride</td><td>0.365 kg</td></tr> <tr> <td>3.</td><td>2-Chloro nicotino nitrile</td><td>0.80 kg</td></tr> <tr> <td>4.</td><td>Dimethyl Formamide</td><td>3.45 kg</td></tr> <tr> <td>5.</td><td>Toluene</td><td>2.42 kg</td></tr> </tbody> </table>				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Mitrazapine Acid/1-3(3-Carboxy Pyridyl-2)-4-Methyl-2-Phenylpiperazine	1 Kg.	1.	N-Methyl 1 3-Phenyl Piperazine	1.10 kg	2.	Potassium Fluoride	0.365 kg	3.	2-Chloro nicotino nitrile	0.80 kg	4.	Dimethyl Formamide	3.45 kg	5.	Toluene
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed																					
Mitrazapine Acid/1-3(3-Carboxy Pyridyl-2)-4-Methyl-2-Phenylpiperazine	1 Kg.	1.	N-Methyl 1 3-Phenyl Piperazine	1.10 kg																					
		2.	Potassium Fluoride	0.365 kg																					
		3.	2-Chloro nicotino nitrile	0.80 kg																					
		4.	Dimethyl Formamide	3.45 kg																					
		5.	Toluene	2.42 kg																					

		6.	Chloroform	3.45 kg
		7.	Methanol	2.42 kg
RA concerned may take further necessary action as per above decision of NC.				

126	Case No.:28/50/82-ALC4/2009	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/01182/AM10/	RLA File :09/24/040/00446/AM10/	Lic.No/Date:0910041147 03.03.2010	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of Pharmaceuticals.			

127	Case No.:29/50/82-ALC4/2009	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/01183/AM10/	RLA File :09/24/040/00497/AM10/	Lic.No/Date:0910041148 03.03.2010	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of Pharmaceuticals.			

128

Case No.:30/50/82-ALC4/2009	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Approved	
HQ File :01/82/050/01184/AM10/	RLA File :03/94/040/01030/AM10/	Lic.No/Date:0310562796 03.03.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/9/2005-Ch.II dated 22.05.2005 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Astrolide in Diethyl Phthalate/Isopropyl Myristate/Benzyl Benzoate Main Total Astrokide content: 62.5% minimum	1 Kg.	1.	Alpha Methyl Styrene	0.500 kg
		2.	Isoamylene	0.380 kg
		3.	Propylene Oxide	0.280 kg
		4.	Para Formaldehyde	0.088 kg
RA concerned may take further necessary action as per above decision of NC.				

129	Case No.:31/50/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Approved
	HQ File :01/82/050/01185/AM10/	RLA File :03/94/040/01036/AM10/	Lic.No/Date:0310562806 03.03.2010	

Decision : Committee considered case as per agenda and in light of earlier decision taken in 9/82 meeting held on 27.05.2008 and in consultation with representative of Department of Pharmaceuticals present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Sulfamethazine & Trimethoprim Oral Powder/Cobalt Powder	1 pack of 100 gm	1.	Sulfamethazine USP	20.20 gm/pack
		2.	Trimethoprim USP	4.04 gm/pack

RA concerned may take further necessary action as per above decision of NC.

130

Case No.:32/50/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Approved	
HQ File :01/82/050/01186/AM10/	RLA File :03/94/040/01039/AM10/	Lic.No/Date:0310562816 03.03.2010		
Decision : Committee considered case as per agenda and in light of its earlier decision taken in its 26/82 meeting held on 23.09.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Tenofovir Disoproxil Fumerate Tablets 300mg/Tenvir Tablets Total weight of Tenofovir Disoproxil Fumerate— 1246.105 kg.	4072240 Nos.	1.	9-[2-(Phosphonyl Methoxy)Propyl] Adenine	0.8026kg/kg of Tenofovir Disoproxil Fumerate
		2.	Chloromethyl Isopropyl carbonate	2.08670kg/kg of Tenofovir Disoproxil Fumerate
RA concerned may take further necessary action as per above decision of NC.				

131	Case No.:33/50/82-ALC4/2009	Party Name:VDH INTERNATIONAL	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/01187/AM10/	RLA File :05/24/040/00456/AM10/	Lic.No/Date:0510259764 03.03.2010	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of C&PC.			

132	Case No.:34/50/82-ALC4/2009	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/01188/AM10/	RLA File :31/24/040/00235/AM10/	Lic.No/Date:3110042200 03.03.2010	Defer Date:20.04.2010

Decision : Committee decided to defer case for 20.04.2010 for comments of Department of C&PC.

133	Case No.:35/50/82-ALC4/2009	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/01189/AM10/	RLA File :31/24/040/00233/AM10/	Lic.No/Date:3110042201 03.03.2010	Defer Date:20.04.2010
Decision : Committee decided to defer case for 20.04.2010 for comments of Department of C&PC.				

134

Case No.:36/50/82-ALC4/2009	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Approved	
HQ File :01/82/050/01190/AM10/	RLA File :03/94/040/01040/AM10/	Lic.No/Date:0310562949 04.03.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/9/2005-Ch.II dated 22.05.2005 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Astrolide in Diethyl Phthalate/Isopropyl Myristate/Benzyl Benzoate Main Total Astrokide content: 62.5% minimum	1 Kg.	1.	Alpha Methyl Styrene	0.500 kg
		2.	Isoamylene	0.380 kg
		3.	Propylene Oxide	0.280 kg
		4.	Para Formaldehyde	0.088 kg
RA concerned may take further necessary action as per above decision of NC.				

135	Case No.:38/50/82-ALC4/2009	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Approved										
	HQ File :01/82/050/01192/AM10/	RLA File :02/24/040/00238/AM10/	Lic.No/Date:0210138852 04.03.2010											
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.46011/159/2004-PC.II dated 24.09.2009 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-														
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Cyclopentane</td><td>1 MT.</td><td>1.</td><td>Naphtha</td><td>1.158 MT</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Cyclopentane	1 MT.	1.	Naphtha	1.158 MT
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										
Cyclopentane	1 MT.	1.	Naphtha	1.158 MT										
RA concerned may take further necessary action as per above decision of NC.														

136	Case No.:39/50/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:52/82-ALC4/2009	Status:Case
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			23.03.2010	Deferred
	HQ File :01/82/050/01193/AM10/	RLA File :05/24/040/00496/AM10/	Lic.No/Date:0510259862 04.03.2010	Defer Date:20.04.2010
Decision : Committee decided to defer case for 20.04.2010 for comments of Department of Pharmaceuticals.				

137	Case No.:7/52/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/01200/AM10/	RLA File :03/94/040/01033/AM10/	Lic.No/Date:0310563317 08.03.2010	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of Pharmaceuticals.			

138	Case No.:8/52/82-ALC4/2009	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/01201/AM10/	RLA File :03/94/040/01018/AM10/	Lic.No/Date:0310563354 08.03.2010	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of C&PC.			

139	Case No.:1/52/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/01194/AM10/	RLA File :09/24/040/00488/AM10/	Lic.No/Date:0910041233 09.03.2010	Defer Date:04.05.2010
	Decision :Committee considered case as per agenda and decided to call for complete description of export product alongwith a copy of valid relevant Drug manufacturing Licence from firm. Accordingly, case was deferred for 04.05.2010.			

140

Case No.:10/52/82-ALC4/2009	Party Name:KOPRAN LIMITED	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Approved	
HQ File :01/82/050/01203/AM10/	RLA File :03/94/040/01038/AM10/	Lic.No/Date:0310563658 09.03.2010		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 47/10 meeting held on 16.02.2010 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ceftriaxone Sodium Sterile	1 Kg.	1.	Ceftriaxone Sodium (Non Sterile)	1.04 kg
		2.	Acetone	1.72 kg
RA concerned may take further necessary action as per above decision of NC.				

141	Case No.:11/52/82-ALC4/2009	Party Name:KOPRAN LIMITED	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Approved	
	HQ File :01/82/050/01204/AM10/	RLA File :03/94/040/01035/AM10/	Lic.No/Date:0310563667 09.03.2010		
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 47/10 meeting held on 16.02.2010 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Ceftriaxone Sodium Sterile	1 Kg.	1.	Ceftriaxone Sodium (Non Sterile)	1.04 kg
			2.	Acetone	1.72 kg
	RA concerned may take further necessary action as per above decision of NC.				

142

Case No.:12/52/82-ALC4/2009	Party Name:ARIHANTANAM ORGANICS	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Approved	
HQ File :01/82/050/01205/AM10/	RLA File :03/94/040/01024/AM10/	Lic.No/Date:0310563692 09.03.2010		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 48/82 meeting held on 23.02.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Artemether	1 Kg.	1.	Artemisinin	1.50 kg
RA concerned may take further necessary action as per above decision of NC.				

143	Case No.:13/52/82-ALC4/2009	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Approved	
	HQ File :01/82/050/01206/AM10/	RLA File :03/95/040/00734/AM10/	Lic.No/Date:0310563700 09.03.2010		
	Decision : Committee considered case as per agenda and in light of its earlier decision taken in its 29/82 meeting held on 14.10.2008 and in consultation with technical authority present in meeting decided to ratify norms on repeat basis as per details below or as applied by firm whichever is lower:-				
	Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
	Epiderm Lotion 30 ml	1 No. 30 ml bottle	1.	Betamethasone Base BP	17.24 mg/30 ml bottle
	RA concerned may take further necessary action as per above decision of NC.				

144	Case No.:2/52/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Approved																					
	HQ File :01/82/050/01195/AM10/	RLA File :09/24/040/00487/AM10/	Lic.No/Date:0910041234 09.03.2010																						
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/243/2008-PI-III dated 24.03.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="5">2-(2,3-Dichlorophenyl) Methylene Hydrazine Carboximidamide</td><td rowspan="5">1 Kg.</td><td>1.</td><td>2,3-Dichloro Benzoyl Chloride</td><td>2.045 kg</td></tr> <tr> <td>2.</td><td>Amino Guanidine Bicarbonate</td><td>1.06 kg</td></tr> <tr> <td>3.</td><td>Cuprous Cyanide</td><td>1.09 kg</td></tr> <tr> <td>4.</td><td>Hexane</td><td>2.03 kg</td></tr> <tr> <td>5.</td><td>Ortho Dichloro Benzene</td><td>Not a raw material. Hence not allowed</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	2-(2,3-Dichlorophenyl) Methylene Hydrazine Carboximidamide	1 Kg.	1.	2,3-Dichloro Benzoyl Chloride	2.045 kg	2.	Amino Guanidine Bicarbonate	1.06 kg	3.	Cuprous Cyanide	1.09 kg	4.	Hexane	2.03 kg	5.	Ortho Dichloro Benzene
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																					
2-(2,3-Dichlorophenyl) Methylene Hydrazine Carboximidamide	1 Kg.	1.	2,3-Dichloro Benzoyl Chloride	2.045 kg																					
		2.	Amino Guanidine Bicarbonate	1.06 kg																					
		3.	Cuprous Cyanide	1.09 kg																					
		4.	Hexane	2.03 kg																					
		5.	Ortho Dichloro Benzene	Not a raw material. Hence not allowed																					

145	Case No.:3/52/82-ALC4/2009	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Approved																					
	HQ File :01/82/050/01196/AM10/	RLA File :09/24/040/00500/AM10/	Lic.No/Date:0910041235 09.03.2010																						
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/332/2009-PI-(Norms) dated 09.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="5">Methyl 2-2- Chloromethylphenyl-3- Methoxy-2-Acrylate</td><td rowspan="5">1 Kg.</td><td>1.</td><td>3-Isochromanone</td><td>0.957 kg</td></tr> <tr> <td>2.</td><td>O-Xylene</td><td>1.04 kg</td></tr> <tr> <td>3.</td><td>Sodium Methoxide Powder</td><td>0.416 kg</td></tr> <tr> <td>4.</td><td>N-Methylformaniolde</td><td>0.083 kg</td></tr> <tr> <td>5.</td><td>Methanol</td><td>2.31 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Methyl 2-2- Chloromethylphenyl-3- Methoxy-2-Acrylate	1 Kg.	1.	3-Isochromanone	0.957 kg	2.	O-Xylene	1.04 kg	3.	Sodium Methoxide Powder	0.416 kg	4.	N-Methylformaniolde	0.083 kg	5.	Methanol
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																					
Methyl 2-2- Chloromethylphenyl-3- Methoxy-2-Acrylate	1 Kg.	1.	3-Isochromanone	0.957 kg																					
		2.	O-Xylene	1.04 kg																					
		3.	Sodium Methoxide Powder	0.416 kg																					
		4.	N-Methylformaniolde	0.083 kg																					
		5.	Methanol	2.31 kg																					

146	Case No.:4/52/82-ALC4/2009	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
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	HQ File :01/82/050/01197/AM10/	RLA File :09/24/040/00499/AM10/	Lic.No/Date:0910041236 09.03.2010	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of Pharmaceuticals.			

147	Case No.:5/52/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/01198/AM10/	RLA File :09/24/040/00496/AM10/	Lic.No/Date:0910041237 09.03.2010	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of C&PC.			

148	Case No.:6/52/82-ALC4/2009	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Approved
	HQ File :01/82/050/01199/AM10/	RLA File :09/24/040/00472/AM10/	Lic.No/Date:0910041238 09.03.2010	
	Decision :Committee decided to defer case fore 20.04.2010 for comments of Department of Pharmaceuticals.			

149

Case No.:9/52/82-ALC4/2009	Party Name:KOPRAN LIMITED	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Approved	
HQ File :01/82/050/01202/AM10/	RLA File :03/94/040/01037/AM10/	Lic.No/Date:0310563642 09.03.2010		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 47/10 meeting held on 16.02.2010 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ceftriaxone Sodium Sterile	1 Kg.	1.	Ceftriaxone Sodium (Non Sterile)	1.04 kg
		2.	Acetone	1.72 kg
RA concerned may take further necessary action as per above decision of NC.				

150	Case No.:14/52/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/01207/AM10/	RLA File :05/24/040/00507/AM10/	Lic.No/Date:0510260189 10.03.2010	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of Pharmaceuticals.			

151	Case No.:16/52/82-ALC4/2009	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Approved
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HQ File :01/82/050/01209/AM10/	RLA File :03/95/040/00762/AM10/	Lic.No/Date:0310563852 10.03.2010	
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Decision : Committee considered case as per agenda and in light of earlier decision taken in 4/10 meeting held on 28.04.2009 and in consultation with technical authority present in meeting decided to ratify norms as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import item	Qty. allowed
Betasol Cream 15 gm tube	1 No.	1.	Betamethasone Base BP	8.408 mg
Betasol Cream 30 gm tube	1 No.	1.	Betamethasone Base BP	16.816 mg

RA concerned may take further necessary action as per above decision of NC.

152

Case No.:17/52/82-ALC4/2009	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Approved	
HQ File :01/82/050/01210/AM10/	RLA File :03/95/040/00812/AM10/	Lic.No/Date:0310563872 10.03.2010		
Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 1/82 meeting held on 08.04.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Orlistat Pellets 50%	1 Kg.	1.	Orlistat	0.505 kg
RA concerned may take further necessary action as per above decision of NC.				

153

Case No.:18/52/82-ALC4/2009	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Approved	
HQ File :01/82/050/01211/AM10/	RLA File :03/95/040/00816/AM10/	Lic.No/Date:0310563875 10.03.2010		
Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 1/82 meeting held on 08.04.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Orlistat Pellets 50%	1 Kg.	1.	Orlistat	0.505 kg
RA concerned may take further necessary action as per above decision of NC.				

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154	Case No.:15/52/82-ALC4/2009	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Approved	
	HQ File :01/82/050/01208/AM10/	RLA File :09/24/040/00511/AM10/	Lic.No/Date:0910041263 11.03.2010		
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 26/82 meeting held on 23.09.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
	RAM-88 [(2S,3aS,6aS)-1-[(S)-1-(Ethoxy Carbonyl)-3-phenyl propyl] amino] Prapionyl] Octahydro Cyclopenta [b] pyrrole-2-carboxylic Acid Benzyl Ester maleic acid Salt	1 Kg	1.	(+/-)Cis-Endo-2-Aza Bicyclo(3,3.0)Octoane-3-Carboxylic Acid Benzyl Ester Hydrochloride	1.356 kg
			2.	1,1-Carbonyldiimdozol/N, Carbonyldiimdozol	0.50 kg
			3.	N-(1S) Ethoxy Carbonyl-3-Phenyl Propyl-L-Alanine	0.62 kg
	RA concerned may take further necessary action as per above decision of NC.				

155	Case No.:19/52/82-ALC4/2009	Party Name:ATUL LIMITED,	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/01212/AM10/	RLA File :08/24/040/00288/AM10/	Lic.No/Date:0810087221 11.03.2010	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of C&PC.			

156	Case No.:20/52/82-ALC4/2009	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/01213/AM10/	RLA File :08/24/040/00340/AM10/	Lic.No/Date:0810087222 11.03.2010	Defer Date:20.04.2010
	Decision :Committee decided to defer case for 20.04.2010 for comments of Department of Pharmaceuticals.			

157	Case No.:21/52/82-ALC4/2009	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Approved
	HQ File :01/82/050/01214/AM10/	RLA File :08/24/040/00341/AM10/	Lic.No/Date:0810087223 11.03.2010	
	Decision : Committee considered case as per agenda and taking cue from SION A-412 and in consultation with technical authority present in meeting decided to revise			

norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Metoprolol Tartrate Tablets 50 mg Metoprolol 50 Heumann	1 No.	1.	Metoprolol Tartrate EP	51 mg/tablet
Metoprolol Tartrate Tablets 100 mg Metoprolol 100 Heumann	1 No.	1.	Metoprolol Tartrate EP	102 mg/tablet

RA concerned may take further necessary action as per above decision of NC.

158	Case No.:22/52/82-ALC4/2009	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/01215/AM10/	RLA File :08/24/040/00313/AM10/	Lic.No/Date:0810087248 11.03.2010	Defer Date:22.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of C&PC.			

159	Case No.:23/52/82-ALC4/2009	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Approved
	HQ File :01/82/050/01216/AM10/	RLA File :05/24/040/00508/AM10/	Lic.No/Date:0510260293 11.03.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/30/2009-PI-III dated 26.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Inokain Eye Drops 0.4% Solution, 5 ml Vial	1 No.	1.	Benoxinate Hcl	0.021 gm/Vial of 5 ml

RA concerned may take further necessary action as per above decision of NC.

160	Case No.:24/52/82-ALC4/2009	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Approved
	HQ File :01/82/050/01217/AM10/	RLA File :08/24/040/00342/AM10/	Lic.No/Date:0810087253 11.03.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/178/2009-PI-III dated 12.11.2009 and in consultation with technical authority present in meeting decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Propafenone tablets 150 mg	1 No.	1.	Propafenone Hcl	153 mg

RA concerned may take further necessary action as per above decision of NC.

161	Case No.:25/52/82-ALC4/2009	Party Name:YASHASHVI RASAYAN PVT.LTD	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/01218/AM10/	RLA File :52/24/040/00040/AM10/	Lic.No/Date:5210029979 12.03.2010	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of C&PC.			

162

Case No.:26/52/82-ALC4/2009	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Approved	
HQ File :01/82/050/01219/AM10/	RLA File :05/24/040/00519/AM10/	Lic.No/Date:0510260378 12.03.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/156/2008-PI-III dated 14.11.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Atorvastatin Calcium	1 Kg.	1.	(4R-Cis)-1,1,dimethylethyl-6-(2[2-(4-fluorophenyl)-5-(1, methylethyl)-3-phenyl-4[[(phenylamino)carbonyl]-1H-pyrrol-1-yl)ethyl]-2,2-dimethyl-1,3-dioxane-4-acetate	1.26 kg
		2.	Methylene Chloride	3.15 kg
		3.	Diisopropyl ether	1.43 kg
RA concerned may take further necessary action as per above decision of NC.				

163	Case No.:27/52/82-ALC4/2009		Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION		Meet No/Date:52/82-ALC4/2009 23.03.2010		Status:Case Approved	
	HQ File :01/82/050/01220/AM10/		RLA File :05/24/040/00511/AM10/		Lic.No/Date:0510260379 12.03.2010			
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/216/2009/-PI-(Norms) dated 25.02.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		

4-OxiranylMethoxy-9(H) Cabazole (CD3) Min. Assay 99%	1 Kg.	1.	4-Hydroxy Carbazole (CD2)	1.13 kg
		2.	Epichlorohydrin Min. Assay 98%	0.90 kg
		3.	Isopropanol Min, Assay 99%	0.95 kg
RA concerned may take further necessary action as per above decision of NC.				

164

Case No.:28/52/82-ALC4/2009	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Approved	
HQ File :01/82/050/01221/AM10/	RLA File :09/24/040/00519/AM10/	Lic.No/Date:0910041306 12.03.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/159/2009-PI-(Norms) dated 18.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Rosuvastatin Calcium	1 Kg.	1.	S-4-Chloro-3-Hydroxybutanenitrile	2.47 kg
		2.	Sodium Borohydride	1.11 kg
		3.	Diethylmethoxy Borane	1.922 kg
		4.	Methyl Isobutyl Acetate	2.11 kg
		5.	Diisobutyl Aluminium Hydride	2.79 kg
		6.	2,2-Dimethoxy Propane	4.141 kg
		7.	Tert. Butyl Bromoacetate	11.20 kg
		8.	Para Toluene Sulfonyl Chloride	2.77 kg
		9.	Para Fluoro Benzaldehyde	1.95 kg
RA concerned may take further necessary action as per above decision of NC.				

165	Case No.:29/52/82-ALC4/2009	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/01222/AM10/	RLA File :03/94/040/01071/AM10/	Lic.No/Date:0310564649 12.03.2010	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of Pharmaceuticals.			

166	Case No.:30/52/82-ALC4/2009	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:52/82-ALC4/2009 23.03.2010	Status:Case Deferred
	HQ File :01/82/050/01223/AM10/	RLA File :13/24/040/00032/AM10/	Lic.No/Date:1310031602 12.03.2010	Defer Date:20.04.2010
	Decision : Committee decided to defer case for 20.04.2010 for comments of Department of C&PC.			

Outside Agenda	M/S Esskay Pharmaceuticals Ltd.
Norms Committee Meeting No.52/10	Adv.Lic.No.P/K/1525932 dated 08.03.1994
Meeting Date: 23.02.2010	
Committee considered Case as per agenda and could not find any source from which the details of import and export item applied by form and documentary evidence as to what item had been imported by the firm. It was, therefore, decided to call for a report alongwith photo copy of concerned file from RA. Accordingly, case was deferred for 20.04.2010.	